



**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 9  
IB-292(ND)/2017**

**IN THE MATTER OF:  
M/s. ANG Industries Ltd.**

**...PETITIONER**

**Section  
U/s 10, 13,14 of IBC Code,2016**

**Order delivered on 13.02.2023  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Liquidator**

**:Mr. G.P.Madaan, Adv., Mr. Harimohana,  
Adv. (physically present) a/w Mr. Ankit  
Sinha, Liquidator (Virtually present)**

**ORDER**

**IA/1583/2022**

Heard the submissions made by Ld. Counsel for the Liquidator. Ld. Counsel for the Liquidator has expressed certain operational problems specially in preserving the records in terms of Regulation 45A(3) and 45A(6). Further the Liquidation cost expressly include meeting all the expenditure for dissolution of the Corporate Debtor. Therefore, liquidator is directed to approach IBBI and ascertain the clarification in this regard within next ten days. Post this matter after two weeks. List the matter on **06.03.2023**. Dasti of this order is allowed.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(P.S.N. Prasad)  
Member (J)**